



**A.P.HIGH COURT LEGAL SERVICES COMMITTEE
HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI,
HIGH COURT BUILDINGS, NELAPADU, GUNTURU DISTRICT – 522239.
Email: aphclsc@gmail.com Ph.No.0863 2372 744**

Roc.No.984/APHCLSC/2026, Dated:15.07.2026

NOTIFICATION

Applications are invited from eligible Advocates for empanelment as Legal Aid Counsels in the Andhra Pradesh High Court Legal Services Committee.

As per Sub-Regulation 2 of Regulation 8 of the National Legal Services Authority (Free and Competent Legal Services) Regulations, 2010:

8 (1) Every Legal Services institution shall invite applications from legal practitioners for their empanelment as panel lawyers and such applications shall be accompanied with proof of the professional experience with special reference to the type of cases which the applicant-legal practitioners may prefer to be entrusted with.

8 (2) The applications received under sub-Regulation (1) shall be scrutinized and selection of the panel lawyers shall be made by the Executive Chairman or Chairman of the Legal Services institution in consultation with the Attorney General (for the Supreme Court), Advocate General (for the High Court), District Attorney or Government Pleader (For District and Taluka level) and the Monitoring and Mentoring Committee setup under regulation 10:

Provided that the Executive Chairman or Chairman of the Legal Services Institution may also suo moto empanel any legal practitioner;

8 (3) No legal practitioner having less than three years' experience at the Bar shall ordinarily be empanelled.

(13) The panel prepared under sub-regulation (2) for the period of three years shall also be reviewed and updated periodically by the Executive Chairman or the Chairman, as the case may be, keeping in view the performance of the panel lawyers.

In view of the above provisions, applications are invited from eligible advocates who are willing to render legal aid services and to be considered for

empanelment as Legal Aid Counsels in the Andhra Pradesh High Court Legal Services Committee.

Further, the eligible advocates are requested to submit their applications in the prescribed format along with supporting documents relating to their standing at the Bar, the nature of cases dealt with and any other information considered relevant for assessing their suitability.

The applications received shall be scrutinized in accordance with the provisions of the aforesaid Regulations.

The last date for receipt of applications by this office shall be on or before 31-7-2026.

The prescribed application proforma is herewith enclosed.

Yours Sincerely,


**SECRETARY,
APHCLSC.**

**ANDHRA PRADESH HIGH COURT LEGAL SERVICES COMMITTEE,
HIGH COURT OF ANDHRA PRADESH, AMARAVATI.**

1.	Name in Full	::			
2.	Father's Name	::			
3.	Address for Communication	::			
4.	Mobile number/Contact No.	::			
5.	Mail id	::			
6.	Educational Qualifications	::			
7.	Date of Birth	::			
8.	Social Status/Community	::			
9.	Enrolment details	::	Enrolment No. & Date	Standing at Bar as on the date of Application.	Computer Code Number.
10.	Nature of Practice	::	Civil/Criminal/Constitutional/Service/Special Laws/ Others (Specify)		
11.	Approximate number of cases dealt with since inception	::			
12.	Aadhaar Card Number	::			
13.	Whether any Criminal Case/Cases pending against him/her, if yes, furnish the particulars	::			
14.	Whether has been convicted at any time for any offence, if so, give details	::			
15.	Whether is a Standing Counsel for any Government or Non-Govt. Organization, if yes, give details	::			
16.	Details of extra curricular activities	::			
17.	Any other relevant information	::			

Station:

Date:

SIGNATURE WITH DATE.

UNDERTAKING TO BE ENCLOSED TO THE APPLICATION

I, _____,

S/o/D/o/W/o _____, if empanelled as

Panel Lawyer, I hereby undertake that:

1. I will sincerely and honestly attend to the cases entrusted to me without expecting any monetary or otherwise benefit from the parties and will give my best services for the list of the party.
2. I will give access to the parties and interact with them for the purpose of cases entrusted to me.
3. I will submit reports to the institution periodically and as and when called and also report the progress to the Monitoring and Mentoring Committee as may be called for.
4. I will not indulge in any activity which is prohibited under the Legal Services Authorities Act or the Rules or Regulations concerned.
5. I agree that the institution got every right to delete my name from the panel and also got right to withdraw any or all cases that are entrusted to me by the institution at any time, without assigning any reason.

SIGNATURE WITH DATE.